

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/MP/2024 along with IA No.64/2024

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, filed pursuant to the liberty granted by this Commission vide order dated 2.8.2024 in Petition No. 193/AT/2024, seeking declaration that (i) Petitioner's bid dated 17.9.2023 stands expired on 30.6.2024 and Petitioner is not required to execute PPA with Respondent No. 1 and (ii) directions to Respondent No. 2 for return of the Bank Guarantee deposited by Petitioner towards Earnest Money Deposit.
- Petitioner : Juniper Green Energy Private Limited (JGEPL)
- Respondents : Damodar Valley Corporation (DVC) and Ors.
- Date of Hearing : **8.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, JGEPL
Shri Janmali Manikala, Advocate, JGEPL
Shri Raghav Malhotra, Advocate, JGEPL
Shri Venkatesh, Advocate, DVC
Shri Kartikay Trivedi, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC
Shri Matrugupta Mishra, Advocate, RECPDCL
Ms. Sonakshi, Advocate, RECPDCL
Shri Harsh Jain, Advocate, RECPDCL

Record of Proceedings

At the outset, learned counsel appearing on behalf of Respondent No.2, RECPDCL, prayed for additional time to file a reply in the matter.

2. Considering the above request, the Commission permitted Respondent No.2 to file its reply within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
3. The Petition, along with IA, will be listed for hearing on **7.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)